

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1911 of 2012

(Arising out of Order-in-Original/Appeal No. AV(176)56/2012 dated 10.10.2012 passed by the Commissioner of Central Excise, Aurangabad)

M/s Radiant Indus Chem Pvt. Ltd. Appellant

Versus

Commissioner of Central Excise, Respondent
Aurangabad

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85315 / 2021

Date of Hearing: 03.02.2021

Date of Decision: 03.02.2021

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)